

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:434  
ANSWERED ON:25.11.2014  
SUGAR MILLS OF HPCL  
Jaiswal Dr. Sanjay

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the list of sugar mills operated by HPCL Bio-fuels Limited;
- (b) whether the said sugar mills owe a huge amount as sugarcane dues to the farmers;
- (c) if so, the details thereof indicating the total amount paid by it to the farmers and the balance pending against it during each of the last three years and the current year mill-wise;
- (d) whether the company has submitted a payment schedule for clearing the dues; and
- (e) if so, the details thereof and if not, the steps taken by the Government to ensure payment of dues to the farmers?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

- (a): The two sugar mills viz., Sugali and Lauriya located in the State of Bihar are operated by M/s. HPCL Bio-fuels Limited.
- (b) & (c): As per information received from the Government of Bihar, the details of total amount paid and balance pending during last three years and current year, mill-wise is as under:-

S.No.	Name of Sugar mill	Total Amount paid & pending in rupees crores (position as on 19.11.14)			
		2013-14	2012-13	2011-12	& earlier
		Paid	Pending	Pending	Pending
1.	Sugauli	48.32	26.45	0.10	00
2.	Lauriya	47.03	16.44	0.17	0.02

During the current sugar season 2014-15, both the sugar mills are yet to start crushing operations.

- (d): The Government of Bihar has informed that Company will clear the entire cane price dues by 30.11.2014.
- (e): The Sugarcane (Control) Order, 1966 stipulates payment of cane price within 14 days of supply, failing which interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days is payable. The powers for enforcing this provision are vested with the State Governments/UT Administrations who have necessary field formations. Further, the Central Government advises the State Governments/UTs from time to time to ensure timely payment of cane dues to the farmers and to take action against the defaulting sugar mills.